

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.C.P. NO. 56/89 in
O.A. NO. 773/87

DECIDED ON : 26.5.1992

Kodai Ram

... Petitioner

-Versus-

Union of India

... Respondents

CORAM : THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN
THE HON'BLE MR. P. C. JAIN, MEMBER (A)

Shri Ashish Kalia, counsel for the Petitioner
Shri P. P. Khurana, Counsel for the Respondents

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath, Chairman :-

The contention of the learned counsel for the petitioner is that the juniors of the petitioner have worked after 20.11.1984 and that, therefore, he is entitled to arrears of wages for the period during which his juniors worked. In the reply filed by the respondents it is denied that any persons junior to the petitioner were engaged during the period subsequent to 20.11.1984. What is more important to notice is that the petitioner has not made any clear and categorical statement in the petition in this behalf. He has not furnished particulars of his juniors who worked and the period. We are, therefore, satisfied that the materials produced before us do not justify the inference that the judgment has not been complied with. Hence, no action under the Contempt of Courts Act is called for and this petition is accordingly dismissed.

No further orders are called for on MP-1803/90.

(S.C.)
(P. C. Jain)
Member (A)

Malimath
(V. S. Malimath)
Chairman